NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CAs. No. 75/2017, 76/2017 & 85/2017 IN CP (CAA) NO. 02/Chd/Pb/2017

In the matter of

M/s. Fortis Healthcare Ltd. and Ors..

...Applicant-companies

AND

Daiichi Sankyo Company Limited.

...Applicant-Intervener.

Present: -

Mr. Anand Chhibbar, Sr. Advocate with Mr. Gyanendra Kumar, Mr. Gaurav Mankotia & Ms. Shikha Tandon, Advocates for applicant-companies.

Mr. Rajiv Atma Ram and Mr. Arun Kathpalia, Sr. Advocates with Mr. Manish Jain, Mr. J.S. Mehandiratta, Ms. Divya Sharma, Mr. Abhijeet Sinha, Mr. Akshay Puri, Mr. Amit Mishra and Mr. Darpan Sachdeva, Advocates for applicant-intervener.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

In the second motion petition filed in terms of Rule 15 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016, the matter was fixed for hearing on 29.06.2017 and notice was directed to be published in the newspapers and to be sent to the statutory authorities including the Chief Commissioner of Income Tax. The applicant-intervener Daiichi Sankyo Company Limited has filed CA No. 75/2017 raising objections to the 'Scheme'. It was, inter alia, contended by the Learned Senior Counsel for the intervener that the applicant- companies did not make full disclosures of the material facts to the Tribunal and also to the members for the purposes of voting in the meetings fixed by the Tribunal apart from raising the other issues. Learned counsel for the petitioner-companies, however, submitted that the objections to the Compromises or Arrangements can be made only by the persons holding not less than 10% of the shareholding or having outstanding debt amounting not less than 5% of the total outstanding debt. It was submitted that the intervener is not among the

W.Y.

CAs. No. 75/2017 and 76/2017 IN CP (CAA) NO. 02/Chd/Pb/2017 persons who can file objections and, therefore, the application should not be

entertained.

I am of the view that CA No. 75/2017 should be disposed of along

with the main petition which has been filed with the prayer for sanction of the

'Scheme'

Notice of motion. Mr. Gyanendra Kumar, Advocate accepts notice

on behalf of petitioner-companies and submits that copy of the petition has already

been supplied to him. Reply to the petition has been filed and copy of the reply

has been received by the learned counsel for the intervener. The rejoinder to the

reply, if any, be filed at least three days before the date fixed with copy advance

to the counsel opposite. The learned counsel for the parties are directed to file

their written submissions running into not more than 3-4 pages at least three days

before the date fixed.

The intervener has also filed CA No. 85/2017. Notice of the same to

the applicant-companies. Reply, if any, to this C.A. be filed at least three days

before the date fixed.

The matter be listed for arguments now on 28,07,2017.

(Justice R.P. Nagrath)

Member (Judicial)

Sdl

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